

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH

RA No. 257/2002 in  
O.A. No. 3088/2001

(1)

New Delhi, this the 28<sup>th</sup> day of October, 2002

HON'BLE SHRI M. P. Singh, MEMBER (A)  
HON'BLE SHRI SHANKER RAJU, MEMBER (J)

M. M. Khanna

s/o Late Sh. Ram Murti Khanna  
Sr. Personal Assistant of  
HQ DG BSF  
New Delhi.

... Applicant

VERSUS

1. Union of India through  
The Secretary  
Ministry of Home Affairs  
North Block  
New Delhi - 110 001.

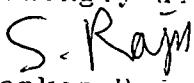
2. The Director General  
Border Security Force  
Block-10, CGO Complex  
Modi Road  
N. Delhi - 110 003.

... Respondents

O R D E R (BY CIRCULATION)

Mr. Shanker Raju, Member (J):

The present R.A. is filed by the review applicants, seeking review of our order dated 5.9.2002 passed in OA No. 3088/2001. We have perused the order dated 5.9.2002. We do not find any error apparent on the face of the record or discovery of new material which was not available with the review applicant despite due diligence at the time of final hearing. If the review applicant is not satisfied with the order passed by the Tribunal remedy lies elsewhere. By way of this R.A. the review applicant seeks to re-argue the case, which is not permissible in terms of the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 readwith Order 47, Rule (1) of CPC and also in view of the ratio laid down by the Hon'ble Apex Court in K. Ajit Babu & Others v. Union of India & Others, JT 1997 (7) SC 24. The R.A. is accordingly dismissed, in circulation.

  
(Shanker Raju)  
Member (J)

/rao/

  
(M. P. Singh)  
Member (A)